

Pak Arms to Sri Lanka

230. SHRI V. TULSIRAM :

SHRI VAKKOM PURUSHOTHAMAN :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware that Pakistan is supplying arms to Sri Lanka to be used against Tamils there ;

(b) if so, whether Government of India have taken up the matter with the Governments of Pakistan and Sri Lanka ;

(c) whether the arms so supplied to Sri Lanka from Pakistan are Pakistani made or imported from other foreign countries ; and

(d) if so, the details thereof ?

THE MINISTER OF EXTERNAL AFFAIRS AND MINISTER OF COMMERCE (SHRI P. SHIV SHANKER):

(a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). Pakistan has supplied Sri Lanka with small arms, transport and communication equipment. The exact country of origin of all the items of equipment is not known. While some of the arms and equipment supplied by Pakistan is reported to be made in Pakistan some other items imported by Pakistan from other countries are also reported to have been supplied to Sri Lanka.

[*Translation*]

Outstanding Excise Duty

231. SHRI BALWANT SINGH RAMOOWALIA: Will the Minister of FINANCE be pleased to state:

(a) the amount of Central Excise Duty pending for realisation at the end of financial year 1985-86

(b) the reasons for non-realisation of this amount;

(c) whether Government propose to being forward a legislation in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY). (a) and (b). An amount of Rs. 639.82 crores approximately was pending realisation as on the 31st March, 1986 on account of confirmed demands of central excise duty. Many of these demands were pending because of stay orders passed by courts of law and quasi-judicial authorities.

Recovery of arrears of central excise duty is an ongoing function and such measures, administrative, legal and others, aimed at realising the arrears as are considered necessary from time to time continue to be taken.

(c) and (d). No fresh legislation is proposed in this regard and the existing provisions are considered adequate.

[*English*]

Loan/Aid to Mauritius

232. SHRI E. AYYAPU REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the quantum of loan and aid given by India to Mauritius; and

(b) the objectives in extending this loan and aid facilities?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) and (b). India has upto now given, or agreed to give, credits totalling Rs.25 crores to Mauritius on Government-to-Government account and Rs.15 crores from the EXIM Bank. We have gifted 10,000 tonnes of wheat flour and 200 tonnes of "Chana dal" to Mauritius. We have made contributions to the Mauritian Court House Building and to some hospitals. We are giving annually a total of 100 scholarships/traineeships under various schemes. Under the Indo Mauritian Joint Commission, three meetings of which